

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE T.V.ANILKUMAR

TUESDAY, THE 21ST DAY OF APRIL, 2020 /1ST VAISAKHA,
1942

BAIL APPL.NO. TMP 53 of 2020

CRIME NO 92/2020 OF AROOR POLICE STATION,
ALAPPUZHA DISTRICT

PETITIONERS/ 3RD AND 4TH ACCUSED

1. SHRI. SHAHUL M.S, AGED 30 YEARS,
S/O SHAJAHAN, NADANGATTU HOUSE,
ERAMALLOOR P.O, CHERTHALA,
ALAPPUZHA - 688 537
2. SHRI.SHIFAS SHAHEER, AGED 31 YEARS,
S/O SHAHEER, EDAPATAMBU,
ERAMALLOOR P.O, CHERTHALA,
ALAPPUZHA - 688 537

BY ADV. SRI V.A VINOD

RESPONDENTS/STATE & COMPLAINANT:

1. STATE OF KERALA REP; BY PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM - 682 031
2. THE SUB INSPECTOR OF POLICE,
AROOR POLICE STATION, ALAPUZZHA - 688 535

BY PUBLIC PROSECUTOR SRI.RAMESH CHAND

THIS BAIL APPLICATION HAVING COME UP FOR
ADMISSION ON 21.04.2020, THE COURT ON THE SAME DAY
PASSED THE FOLLOWING:

B.A. (TMP)No.53 of 2020

:-2-:

Dated this the 21st day of April, 2020

O R D E R

I have heard the learned counsel for the accused as well as the learned Public Prosecutor. After the matter was argued for some time, the learned Public Prosecutor submitted that he will take instructions from the concerned Police Officer and submit as to whether apprehension of accused Nos.3 and 4 is needed in this crime during the continuance of lockdown restrictions. Learned Public Prosecutor, however, undertakes that there will be no arrest of these accused persons till the next posting date.

Post this matter on 28.04.2020.

The Public Prosecutor will communicate a copy of this order to the concerned Officer of Police.

**T.V.ANILKUMAR
JUDGE**

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